

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 244/MP/2012

Sub: Petition under Sections 79 (1) (c) and 79 (1) (k) of the Electricity Act, 2003 for directions to accept schedules for supply of power against long-term access.

Date of Hearing : 7.2.2013

Coram : Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Jindal Power Limited, Chhattisgarh

Respondents : National Load Despatch Centre, New Delhi
WRLDC, Mumbai
Power Grid Corporation of India Limited, Gurgaon

Parties present : Shri Hemant Singh, Advocate for the petitioner
Shri V.K.Agarwal, NLDC
Shri S.R.Narasimhan, NRLDC
Shri Mohit Joshi, NRLDC
Ms. Joyti Prasad, NRLDC
Shri Mayank Shekhar, PXIL

Record of Proceedings

Learned proxy counsel for the petitioner sought adjournment on the ground of personal difficulty of senior counsel engaged in the matter. The request was allowed.

2. The petition shall be listed for hearing on 21.2.2013.

By order of the Commission

**Sd/-
(T. Rout)
Joint Chief Legal**